[21 July, 2004]

RAJYA SABHA

(b) For Injury:

Major Minor

Aduit Rs. 1,00,000 Rs. 40,000

Child (below 12 years) Rs. 50,000 Rs. 20,000

(c) For Permanent disability:

More than 50% Less than 50%

Adult Rs. 3,50,000 Rs. 1,00,000

Child (below 12 years) Rs. 1,75,000 Rs. 50,000

(d) For damage to property: As assessed by the competent civil authority.

## SC and ST (Prevention of Atrocities) (Karnataka Amendment) Bill, 2002

\*231. SHRI K.B. KRISHNA MURTHY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) (Karnataka Amendment) Bill, 2002 has been sent by the Government of Karnataka for Presidential assent;
  - (b) if so, when was it sent; and
  - (c) what is the present position?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY): (a) Yes, Sir.

- (b) The Bill for Presidential assent was received on 28.05.2003.
- (c) The President's assent to the Bill was conveyed to the Government of Karnataka on 18.08.2003.

## Acquisition of land from farmers for defence use in border towns of Jammu & Kashmir

\*232. SHRI T.S. BAJWA: Wil the Minister of DEFENCE be pleased to state:

(a) whether Government have acquired lands from farmers in the border